

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1518
TO BE ANSWERED ON 27.12.2017**

NAWADCO

1518. SHRI B. SENGUTTUVAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the National Wakf Development Corporation (NAWADCO) has identified any of the wakf properties for commercial development in Chennai, Bengaluru, Jodhpur, Mumbai and Delhi and if so, the details thereof;
- (b) whether any Expression of Interest to commercially develop the properties has been received from the respective Mutawallis and if so, the details thereof; and
- (c) whether the Memorandum of Understanding(MoU) has been entered into with National Building Construction Corporation for the commercial development of the properties and if so, the details thereof

ANSWER

**MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) NAWADCO has identified properties across India including in Chennai, Bengaluru, Jodhpur, Delhi, Pune & Aurangabad of Maharashtra which could be considered for development. Of these properties, based on preparedness of the state agencies/waqf institutions, feasibility study/ evaluation of 10 properties in the state of Andhra Pradesh, Bihar, Haryana and Rajasthan has been done through a Real Estate expert agency. The states of Tamil Nadu, Maharashtra & Delhi have not provided requisite inputs to get the evaluation work done. At present, Rajasthan is showing interest to get their properties of Jaipur & Kota developed through NAWADCO.
- (b) Letter of Expression of Interest have been received from State Waqf Boards of Rajasthan, Haryana, Bihar, Andhra Pradesh, Karnataka, Maharashtra and Chandigarh for commercially development of 24 waqf properties since inception.
- (c) The Memorandum of Understanding for commercial development of properties at Bengaluru was signed between NAWADCO & NBCC. Necessary approvals required under Section 56 of the Waqf Act, 1995 has been taken up with the State Waqf Board.
